

meant to take timely action to avert it; if so, what action the Government have taken or propose to take against the persons responsible for the lapse?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) The Government is aware that reports regarding shortage of coal in thermal power stations in Maharashtra and Delhi have been published in some newspapers.

(b) A number of steps were taken by the Government to supply additional quantities of coal to the affected thermal power stations, namely, (i) additional coal rakes were diverted to the concerned power stations, (ii) railways/coal supply companies were asked to move additional quantities of coal to affected power stations on priority basis, (iii) ad hoc linkages were arranged for thermal power stations in Maharashtra from Pench and Singarem coalfields and (iv) railways were requested to make available additional wagons for movement of coal to the affected power stations.

(c) The depletion in the coal stocks of power stations in Maharashtra and Delhi had resulted from a variety of reasons and cannot be attributed to the failure on the part of the management of power stations. The question of taking action against persons responsible for the lapse therefore does not arise.

Sale of Defective Bread in Delhi

8210. SHRI GOVINDA MUNDA: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that defective bread of Bakries in Delhi, which is not fit for human consumption, is being marketed;

(b) if so, what is the cause of it; and

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(c) whether Government propose to institute an enquiry into this and stop the sale of such a commodity in the market immediately?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) and (b). Government has not received any complaint so far about the marketing of defective bread in Delhi.

(c) Does not arise.

Appointment of C.S.S. Officers in Deputy Secretary's Grade

8211. SHRI GANGA SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the appointments/promotions of I.E.S./I.S.S. Officers to cadre posts are made without any prior consultation with the Ministries; and

(b) if so, the reasons as to why similar procedure has not been adopted for the appointment of C.S.S. Officers to Deputy Secretaries grade for whom the posts in Secretariat are cadre posts?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) Appointments of Grade I/Grade II officers of IES/ISS to posts in various Ministries/Departments, included in the cadre of these Services, are made in consultation with the administrative Ministry/Department concerned. In the case of officers of Grade III/Grade IV of those Services, they are posted straightaway against the cadre posts.

(b) Posts of Deputy Secretary in the Secretariat are not cadre posts for any Service. Hence the question of nominating officers of CSS in these posts, like IES/ISS Officers posted to their own cadre posts, does not arise.